

(b) if so, the extent, nature and causes thereof;

(c) the steps being taken or proposed to be taken by Government to check water pollution;

(d) whether Government propose to issue necessary instructions to the State Government in this regard; and

(e) whether any scheme is proposed to be formulated by Government to control water pollution in this river?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) and (b). Yes, Sir. Stretches of the Betwa along Mandideep, Vidisha and Kurwai are highly polluted due to discharge of industrial effluents and domestic wastes.

(c) and (d). Industries particularly at Mandideep and Vidisha have been directed to put up pollution control devices and to treat their effluents to prescribed standards. The Madhya Pradesh Pradushan Niwaran Mandal has launched prosecutions against the major defaulting units under the provisions of the Water (Prevention and Control of Pollution) Act, 1974. A Special Drive has been launched by the Government to control pollution of rivers from industries. The State Government has been requested to implement the Special Drive within a time-frame.

(e) An Action Plan for cleaning the Betwa has been formulated by the State Government. The Plan includes schemes for construction of Common Effluent Treatment Plant for the Mandideep Industrial Area, and schemes for construction and augmentation of sewerage and drainage systems at Vidisha and Kurwai.

Smog in Bombay

2013. SHRI R.N. RAKESH: Will the PRIME MINISTER be pleased to state:

(a) whether attention of Government has been drawn to the news item appeared in "The Hindustan Times" dated 20 February, 1990 wherein it has been stated that the Bombay is being smothered by heavy smog for last three weeks causing breathlessness and eye irritation to the people;

(b) if so, the details thereof;

(c) whether any action has been contemplated by Government in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) and (b). Yes, Sir. The monitoring records of the India Meteorological Department indicates that smog did occur occasionally during this period. However, no specific complaints of breathlessness and eye irritation to residents during this period have been received.

(c) and (d). Yes, Sir. Steps have been taken to control air pollution.

Consents are granted to the industries in Bombay under Air (Prevention and Control of Pollution) Act, 1981 stipulating conditions for control of air pollution to meet the standards within a stipulated time. Legal action is taken against the defaulting units.

In order to control vehicular pollution, Transport Commissioner, Bombay has started implementing the Bombay Motor Vehicles (Amendment) Rules, 1984. Further, Motor Vehicles Rules, 1989 are being

enforced in Maharashtra State from 1.3.1990.

[*Translation*]

Corruption cases against IAS Officers

2015. SHRI JANARDAN TIWARI: Will the PRIME MINISTER be pleased to state:

(a) the number of Indian Administrative Service officers against whom cases of corruption have been registered during the last three years;

(b) the number of cases in which final decisions have been taken; and

(c) the number and details of the pending cases in this regard?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) to (c). The information is being collected and will be laid on the Table of the House.

[*English*]

Construction of Ramban-Rajouri Via Gool-Budhal Road

2016. SHRI PIYARE LAL HANDOO: Will the PRIME MINISTER be pleased to state:

(a) whether Ramban-Rajouri via Gool-Budhal road link construction was to be started by Border Roads Organisation;

(b) if so, when and what was the estimated cost thereof;

(c) whether the construction has since been completed; and

(d) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA

RAMANNA): (a) and (b). The sector Gool-Mohar-Budhal of the road was approved in March 1978, for development as an unsurfaced road with 4.88 meter wide formation, at an estimated cost of Rs. 545 lakhs.

(c) The road was completed to the required specification except for some permanent works, formation and service bridges

(d) The funds allotted by Ministry of Surface Transport for the road had been exhausted. However, it is now proposed to maintain and also widen and black top the road on operational considerations.

Establishment of a New Cantonment in Jaunpur

2017. SHRI YADVENDRA DATT: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to establish a new Cantonment at Jaunpur, seeing the strategic importance of the town; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No, Sir.

(b) Does not arise.

Kendriya Bhandar Profit

2018. SHRI RAM SAGAR (Saidpur): Will the PRIME MINISTER be pleased to state:

(a) whether despite the increase in the scales of Kendriya Bhandar its pro-portionate net profit has gone down in 1988-89 in comparison to the profit earned during the years 1983-84 and 1984-85;